

C. A. T. Bench, JAIPUR

Date of Order

Orders CP 2/92

2-2-93

Mr. J. K. Kaushtik - Counsel for petitioner
Mr. Manish Bhandari - Counsel for respondents.

Heard the learned Counsel for the parties.
The learned Counsel for the respondents
Submits that the applicant had been ^{re-}engaged
under Section 25-14 of the ID Act. He has
also stated that in case the applicant
makes a representation the respondents
will consider the case of the applicant
sympathetically on the question of giving
him ^{benefit of} previous service for the purpose of
seniority ^{only}. No Contempt is made out.
The proceedings are dropped and the
notices are discharged.

B. B. Mahajan
(B. B. Mahajan)
Member (Adm.)

D. L. Mehta
(D. L. Mehta)
Vice-Chairman

Received
AC

Copy sent to the App. Court
& up Counsel on
vide 12/13
Date 16-2-93

[Signature]
14/2/93